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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1562/1997

New Delhi this the 9th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

Gopal Krishan Sharma
R/O 2534, Chhey Ghara,
Dharampura,
Delhi.

... Applicant

(By Shri B. K. Aggarwal, Advocate)

-Versus-

1. Union of India through
Lt. Governor of Delhi,
National Capital Territory of Delhi,
Raj Niwas,
Delhi-110054.

2. Ministry of Home Affairs
through its Secretary,
Ministry of Home,
North Block,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

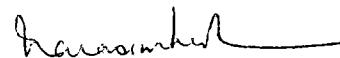
Heard the learned counsel for the applicant on admission.

It appears that after retirement, the applicant wanted certain period of his service after re-employment, to be counted for qualifying service. The applicant accordingly made a representation to the competent authority which does not appear to have been decided so far.

Under the circumstances, we dispose of this O.A. by directing the respondents to dispose of the

applicant's representation referred to in their memo dated 5.7.1996 within a period of three months from the date of receipt of a copy of this order. If the applicant feels aggrieved by any such order as may be passed on his aforesaid representation, he shall be at liberty to approach this Tribunal after exhausting other alternative remedies.


(K. M. Agarwal)
Chairman


(N. Sahu)
Member (A)

/as/